

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 7 – IA(Plan)22(AHM)2024
In
CP(IB) 29 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jugal Hansal Brothers Through its Properitor Smit N SoniApplicant
V/s

Octagon Communications Pvt LtdRespondent

Order delivered on: 05/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Advocate a/w.

: Ms. Pragati Tiwari, Advocate

For the Respondent :

ORDER

IA(Plan)22(AHM)2024

This application is filed by the RP under Section 30 (6) of the Insolvency and Bankruptcy Code, 2016 seeking approval of the resolution plan. Learned Counsel for the Applicant seeks time to file additional affidavit in support of his application as well as copy of affidavit under Section 29-A of the IBC Code, 2016.

Re-list on 07.06.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)